

only for the shortfall of the requirements.

उत्तर प्रदेश में मजदूरों के लिये बनाये गये मकान

८३१. श्री बाजपेयी : क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश में सहायता प्राप्त औद्योगिक गृह-निर्माण योजना के अन्तर्गत औद्योगिक मजदूरों के रहने के लिये बनाये गये मकानों का किराया बढ़ा दिया गया है ;

(ख) यदि हां, तो किराये में कितनी वृद्धि हुई है और उसके क्या कारण हैं ;

(ग) क्या यह भी सच है कि कुछ मकानों में केन्द्रीय और राज्य सरकार के कर्मचारी रह रहे हैं ; और

(घ) यदि हां, तो उन्हें किन शर्तों पर ये मकान दिये गये हैं ?

निर्माण, आवास तथा संभरण उपमंत्री (श्री अनिल कुं० चन्दा) : (क) और (ख) उत्तर प्रदेश सरकार ने इस योजना के अन्तर्गत उनके द्वारा बनाये गये मकानों में रहने वाले केवल उन औद्योगिक श्रमिकों से आधिक किराया लेने का फैसला किया है जो घटे हुए किराये देने के अधिकारी नहीं हैं।

(ग) और (घ) ३० जून, १९५६ को केन्द्रीय और राज्य सरकार के कर्मचारियों के अधिकार में घटे हुए किराये वाले ४,६८० मकान थे। उत्तर प्रदेश सरकार ने सूचित नहीं किया है कि किन परिस्थितियों तथा शर्तों पर यह मकान किराये पर दिये गये थे, परन्तु ऐसा मासूम हुआ है कि प्रारम्भ में मकानों को घटे हुए किराये पर दिया गया था।

#### Low Income Group House Building Societies

832. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any Low Income Group House Building Societies have been registered in Delhi in the past two years; and

(b) if so, which are the bona fide societies out of them which have requested the Chief Commissioner for acquisition of land?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Ninety Co-operative House Building Societies were registered in Delhi during the last two years. There is no definite information with the Delhi Administration about the income of the individual members of the Societies.

(b) The following fourteen Co-operative Societies have applied to the Chief Commissioner, Delhi, for acquisition of land:—

1. The South Patel Nagar Extension Co-operative House Building Society Ltd.
2. The Swatantra Bharat Co-operative House Building Society Ltd.
3. The Rattan and Good Friends Co-operative House Building Society Ltd.
4. The State Bank of India Staff Co-operative House Building Society Ltd.
5. The Nev Chetan Co-operative House Building Society Ltd.
6. The Northern Railway Accounts Employees' Co-operative House Building Society Ltd.
7. The Secular State Co-operative House Building Society Ltd.
8. The Gobind Co-operative Housing Society Ltd.
9. The Reserve Bank of India Staff Co-operative Housing Society Ltd.
10. The Ministry of Works, Housing and Supply Co-operative Housing Society Ltd.

11. The Vishal Delhi Co-operative House Building Society Ltd.
12. The Low Paid Slum Dwellers' Co-operative House Building Society Ltd.
13. The Kingsway Co-operative House Building Society Ltd.
14. The Dehati Co-operative House Building Society Ltd.

#### Ambar Charkhas in Punjab

833. Shri Daljit Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Ambar Charkhas distributed in Punjab State during 1959-60 so far;

(b) the number of Charkhas which are in operation;

(c) the total quantity of yarn produced therefrom; and

(d) the steps taken to improve the quality of yarn to be used in handloom?

The Minister of Industry (Shri Manubhai Shah): (a) 1253; upto September, 1959.

(b) About 12 to 14 thousand.

(c) Approximately 44,000 lbs. during 1959-60 (upto September).

(d) The following steps have been taken by the Khadi and Village Industries Commission to improve the quality of yarn:—

- (i) Financial assistance is being given for refresher courses to trained spinners, and for starting "Sutar Ghars" to provide follow-up service to spinners.
- (ii) Supervisory staff has been appointed for follow-up services.
- (iii) Institutions have been instructed to exercise greater care in selecting spinners for training in Ambar Charkha.

#### कोयला खानिकों के लिये मकान

८३४. श्री सिंहासन सिंह : क्या अन्न और योजना मंत्री यह बताने की कृपा करेंगे कि टाटा की बेगुनिया कोयला खान में कितने मजदूर काम कर रहे हैं, उनके लिए कितने मकान हैं और उनके लिए पानी का क्या प्रबंध किया गया है ?

अन्न उपमंत्री (श्री आशिष शर्मा) : सूचना प्राप्त नहीं है ।

#### Tea Auctions at Calcutta

835. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the weekly tea auctions of the 16th November, 1959 at Calcutta had to be postponed;

(b) if so, the reasons therefor; and

(c) the extent of damage it has caused to Tea Export Promotion?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) At present teas sold in Calcutta auctions which are sent to other States or exported do not pay West Bengal sales tax. With the promulgation of the Bengal Finance (Sales Tax) (Amendment) Act, 1959 with effect from the 28th October, 1959, it appeared to the trade that teas sold in Calcutta auctions meant for export or sale in the course of inter-State trade or stock transfers from West Bengal's territories to other States, would come within the purview of 5 per cent sales tax. Due to this uncertainty in the trade circles, the tea auctions of the 16th November, 1959 were postponed. The auctions were, however, resumed on the 23rd November, 1959 after the State Government agreed to exempt from sales tax with effect from the date of promulgation of the new Act, all sales of tea in the Calcutta auctions.